

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **03.06.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Jash Bhandari Educational Trust
Vs
Kapico Motors India Pvt. Ltd.

MAIN PETITION NUMBER : IBA/355/2020

(IA/MA) APPLICATION NUMBERS

New Application IA(IBC)/1240(CHE)/2024, IA(IBC)/1777(CHE)/2023

COMMON ORDER

New Application IA(IBC)/1240(CHE)/2024

Present: Shri. V. Manivannan, Ld. Counsel for the Liquidator.

This application has been filed seeking extension of liquidation timeline till 26.10.2024.

It is stated that after follow-up, Maruti Suzuki has agreed to refund the deposit amount of the Corporate Debtor lying with them to the Liquidation Estate. The application under section 45 is pending disposal.

Considering the above facts, liquidation timeline is extended till 31.08.2024.

IA is **disposed of**.

IA(IBC)/1777(CHE)/2023

Present: Shri. V. Manivannan, Ld. Counsel for the Liquidator.
Shri. J. Manivannan, Ld. Counsel for the R1, R2 & R3.
Shri. Ashlin Christo, Ld. Counsel for R4 & R5.

Despite time and last opportunity given, Respondents have not filed the reply / counter.

Respondents' right to file reply is closed.

Applicant is directed to file written synopsis of arguments not exceeding three pages for hearing on **04.07.2024**.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

VS